

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3239
ANSWERED ON:14.12.2011
RE APPOINTMENT OF RETIRED OFFICERS
Ray Shri Rudramadhab

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether there are any laid down norms to check re-appointment of tainted/chargesheeted retired officials of Government of India;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor;
- (d) whether no centralised record is maintained regarding the appointment of consultants by the Government agency as per reply given to USQ No. 1652 dated 10.08.2011;
- (e) if so, the reasons therefor; and
- (f) the manner in which the Government proposed to check appointment of tainted officers?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

- (a), (b) & (c): The clearance from vigilance/disciplinary angle is required to be obtained before any retired officer is considered for appointment under the Government.
- (d) & (e): As the respective Ministries/Departments are empowered under the GFR provisions to outsource certain services on their own, no centralized data is maintained.
- (f) : Answer to (a) to (c) above refers.